

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-225/ND/2022

IN THE MATTER OF:

Mr. Dharampal Singh Rawat & Ors.

....Applicant

Vs.

M/s. Realanchors Developers Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 30.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Mr. Viraj R. Datar, Sr. Adv. with Mr. Arpit Singh Arora,
Mr. Saurav Joon, Advs.

ORDER

We have heard Ld. Counsels for both the parties. In this matter Mr. Kunal Tandon, Court Commissioner had been appointed to visit the site and give his report in the matter. The report has been received and a copy of the report has also been given to the parties. Mr. Kunal Tandon, Court Commissioner is hereby released from his duties as a Court Commissioner in this matter and the court also records its gratitude to him for having spent his time and completed the work expeditiously. List the matter for arguments on **16.12.2022.**

-sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari

-sd-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**